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Title: Papers laid on the Table of the House by Ministers/members.

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MADAM SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri Vayalar Ravi, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Micro, Small and Medium Enterprises for the year 2012-2013.

( Placed in Library, See No. LT 7204/15/12)

...(Interruptions)

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): I beg to lay on the Table:-

(1) A copy of the Conduct of Elections (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 1732(E) in Gazette of India dated 1st August, 2012 under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

( Placed in Library, See No. LT 7205/15/12)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2012-2013.

( Placed in Library, See No. LT 7206/15/12)

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): I beg to lay on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth and Fifteenth Lok Sabha:-

THIRTEENTH LOK SABHA

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1. Statement No. 47 Second Session, 1999

( Placed in Library, See No. LT 7207/15/12)

2. Statement No. 32 Eleventh Session, 2002

( Placed in Library, See No. LT 7208/15/12)

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FOURTEENTH LOK SABHA

3. Statement No. 27 Second Session, 2004  
( Placed in Library, See No. LT 7209/15/12)
4. Statement No. 26 Third Session, 2004  
( Placed in Library, See No. LT 7210/15/12)
5. Statement No. 28 Fourth Session, 2005  
( Placed in Library, See No. LT 7211/15/12)
6. Statement No. 21 Eighth Session, 2006  
( Placed in Library, See No. LT 7212/15/12)
7. Statement No. 20 Ninth Session, 2006  
( Placed in Library, See No. LT 7213/15/12)
8. Statement No. 19 Eleventh Session,2007  
( Placed in Library, See No. LT 7214/15/12)
9. Statement No. 16 Thirteenth Session, 2008  
( Placed in Library, See No. LT 7215/15/12)
10. Statement No. 14 Fourteenth Session, 2008  
( Placed in Library, See No. LT 7216/15/12)
11. Statement No. 13 Fifteenth Session, 2009  
( Placed in Library, See No. LT 7217/15/12)

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FIFTEENTH LOK SABHA

12. Statement No. 12 Second Session, 2009  
( Placed in Library, See No. LT 7218/15/12)
13. Statement No. 10 Third Session, 2009  
( Placed in Library, See No. LT 7219/15/12)
14. Statement No. 10 Fourth Session, 2010  
( Placed in Library, See No. LT 7220/15/12)
15. Statement No. 7 Fifth Session, 2010  
( Placed in Library, See No. LT 7221/15/12)
16. Statement No. 6 Sixth Session, 2010  
( Placed in Library, See No. LT 7222/15/12)

17. Statement No. 5 Seventh Session, 2011

( Placed in Library, See No. LT 7223/15/12)

18. Statement No. 4 Eighth Session, 2011 (Volume I & II)

( Placed in Library, See No. LT 7224/15/12)

19. Statement No. 3 Ninth Session, 2011

( Placed in Library, See No. LT 7225/15/12)

20. Statement No. 2 Tenth Session, 2012 (Volume I & II)

( Placed in Library, See No. LT 7226/15/12)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(1) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 13 of 2012-13)-Compliance Audit Observations for the year ended March, 2011.

( Placed in Library, See No. LT 7227/15/12)

(2) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 14 of 2012-13) (Performance Audit)-Autonomous Bodies for the year ended March, 2011.

( Placed in Library, See No. LT 7228/15/12)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

(i) G.S.R. 441(E) in Gazette of India dated 12th June, 2012, making certain amendments in Notification No. G.S.R. 38(E) dated 19th January, 2011.

(ii) G.S.R. 486(E) in Gazette of India dated 21st June, 2012, making certain amendments in Notification No. G.S.R. 38(E) dated 19th January, 2011.

( Placed in Library, See No. LT 7229/15/12)

(2) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 313(E) in Gazette of India dated 23rd April, 2012 under sub-section (3) of Section 642 of the Companies Act, 1956.

( Placed in Library, See No. LT 7230/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-

(i) S.O.480(E) published in Gazette of India dated 4th March, 2011, enhancing on the basis of the wholesale price index, the value of assets and the value of turnover, by fifty per cent for the purposes of Section 5 of the Competition Act, 2002.

(ii) S.O.481(E) published in Gazette of India dated 4th March, 2011, exempting the 'Group' exercising less than fifty per cent of voting rights in other enterprise from the provisions of Section 5 of the Competition Act, 2002 for a period of five years.

(iii) S.O.482(E) published in Gazette of India dated 4th March, 2011, exempting an enterprise, whose control, shares, voting rights or assets are being acquired has assets of the value of not more than Rs. 250 crores or turnover of not more than Rs. 750 crores from the provisions of Section 5 of the Competition Act, 2002 for a period of five years, together with a corrigendum thereto published in Notification No. S.O. 1218(E) dated 27th May, 2011.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

( Placed in Library, See No. LT 7231/15/12)

(5) A copy of the Company Secretaries (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. 710/1(M)/2 in Gazette of India dated 4th June, 2012 under Section 40 of the Company Secretaries Act, 1980.

( Placed in Library, See No. LT 7232/15/12)

(6) A copy of the Cost and Works Accountants (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. CWR(1)/2012 in Gazette of India dated 25th May, 2012 under Section 40 of the Cost and Works Accountants Act, 1959.

( Placed in Library, See No. LT 7233/15/12)

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...(Interruptions)

**12.02 hrs**